

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 102**  
**71/252(ND)/2024**

**IN THE MATTER OF:**

Avery Real Estate Private Limited .... Petitioner/Applicant  
Vs.  
Registrar Of Companies NCT of Delhi & .... Respondent  
Haryana

**Order under Section 252 of the Companies Act, 2013**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Appellant : Mr. Awnish Kumar, Mr. Deepu Advs.  
For Respondent :

**ORDER**

This application has been filed under Section 252 of the Companies Act, 2013 seeking restoration of the Avery Real Estate Private Limited Company.

Issue notice to the RoC and Income Tax Department.

The Applicant is directed to serve notice along with a copy of the petition on the RoC and Income Tax Department by all modes and file proof and affidavit of service within one week.

The RoC and Income Tax Department are directed to submit report, if any, within one week thereafter.

In the meantime, the Applicant is directed to file the action plan for the next five years.

List the matter **on 03.06.2024**.

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**